

CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

OA NO. 472/2002

(8)

This the 12th day of November, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)  
HON'BLE SH. M.P. SINGH, MEMBER (A)

Radhey Mohan, Executive Engineer (E)  
Postal Electrical Division  
Meghdoot Bhawan  
New Delhi

... Applicant

(By Advocate: Sh. U.Srivastava)

Versus

Union of India, through

1. The Secretary  
Telecom Commission,  
Ministry of Communications,  
Sanchar Bhawan, New Delhi-11.

2. The Member (Production)  
Telecom Commission,  
Ministry of Communications,  
Sanchar Bhawan, New Delhi-11.

3. The Senior D.D.G. (Elect. Works)  
Department of Telecom  
Chandralok Building,  
Janpath, New Delhi-11.

... Respondents.

(By Advocate: Sh. R.N. Singh proxy for  
Sh. R.V. Sinha)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

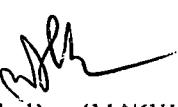
Applicant has impugned the order dated 20.12.2001 vide which his representation had been disposed of by the department. The representation which was disposed of has been annexed as Annexure A-2. In the representation the applicant had claimed that there were anomalies in the office order dated 2-1/2001-EW dated 6.2.2001 regarding promotion on ad hoc appointment in the grade of S.E. (E) in P&T Building Works (Gr-A) service.

2. Applicant had also claimed that these directions have been made on the basis of the wrong seniority list. However, on going through the impugned order we find that the respondents

for

had drawn the seniority list after having undergone a large amount of litigation at Ernakulam Bench, Bombay Bench as well as Principal Bench of Central Administrative Tribunal, New Delhi and even up to the level of apex court. The seniority list dated 16.8.2000 which has been annexed by the applicant himself, the narration portion of this order of office memorandum also states that the seniority list have been prepared in view of the orders passed by the Hon'ble Supreme Court in the judgment dated 25.4.2000 in CA No.5086/94 filed by one Sh. M.K.Shanmugham and others tagged with CA No.5081/94 and 3018/97 which has upheld the Bombay Tribunal order in OA-286/92. Thus, the seniority list so prepared has been issued in deference to the directions given by the Bombay Bench which have been upheld by the Hon'ble Supreme Court.

3. In the representation, the applicant is again challenging this seniority list and is claiming ad hoc appointment in the grade of Superintending Engineer (Electrical) in P&T Building Works. Since as per the respondents he has not yet reached the seniority list level where he could be considered for Group A post and the department has no hesitation to consider him as per his turn. So we find that no interference is called for in this OA. OA stands dismissed.

  
( M.P. SINGH )  
Member (A)

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( RULDIP SINGH )  
Member (B)

(S)